GOVERNMENT OF INDIA MINISTRY OF CULTURE LOK SABHA UNSTARRED QUESTION NO.771 TO BE ANSWERED ON 21st NOVEMBER, 2016

FUNDS ALLOCATED NATIONAL ARCHIVES OF INDIA

771. SHRIMATI POONAM MAHAJAN:

Will the Minister of CULTURE be pleased to state:

- (a) the funds allocated by the Government for the National Archives of India during the last five years;
- (b) the methods implemented by the ministry for the promotion and accessibility of national archives to the people of the country and for foreigners;
- (c) the rate of enrolment of people/students into the School of Archival Studies and details thereof;
- (d) whether the Government provides services of archival studies at all regional offices of National Archives of India; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE (I/C) FOR CULTURE AND TOURISM

(DR. MAHESH SHARMA)

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| Last five years fund Allocated to National Archives of India | | | | | |
|--|---------|---------|----------|---------|--|
| (Rs. In Lakhs) | | | | | |
| Inclusive | Plan | | Non-Plan | | |
| year | BE | RE | BE | RE | |
| 2012-13 | 900.00 | 1070.00 | 1720.00 | 2379.50 | |
| 2013-14 | 1100.00 | 1400.00 | 1918.00 | 1793.50 | |
| 2014-15 | 2350.00 | 1202.44 | 1842.90 | 1930.15 | |
| 2015-16 | 2225.00 | 2130.00 | 2056.00 | 2116.10 | |
| 2016-17 | 1770.00 | 1470.00 | 2009.10 | 2009.10 | |

(b) 1. The Departmental website www.nationalarchives.nic.in provides information on the holdings, access policy, timings and services provided by NAI which is a tool for promotion of the activities of the National Archives of India.

1.1 In addition to this, an online search portal www.Abhilekh-Patal.in launched in March 2015 gives updated information on the records and reference media being digitized and uploaded by the Department from time to time.

- 1.2 The Sardar Patel webportal http://sardarpatel.nvli.in/ is an effort of the National Virtual Library of India (under the National Mission of Libraries, Ministry of Culture), to bring to the public a vast collection of archival material.
- 1.3 Webportal on Netaji Subhas Chandra Bose http://www.netajipapers.gov.in is another initiative of the Department promoting the archival holdings and their accessibility.
- 1.4 Many outreach programmes like exhibitions and seminars also promote the archival heritage in the custody of the National Archives of India.
- 1.5 Presence of NAI on the social media platforms also helps in promoting the activities of NAI.
- 2. National Archives of India is the custodian of all 'Public' records of Government of India and these are available for use of 'bonafide' research as per the provisions of the Public Records Act, 1993. Access to the records in National Archives of India is governed by the provisions of Public Records Rules, 1997.
- 2.1 As per sub-section (2) of Section 11 of the Public Records Rules, 1997, "A person who intends to consult the public records shall apply to the Director General or Head of the Archives, as the case may be, in the prescribed Form-8".
- 2.2 Under sub-section (3) of Section 11 of the Public Record Rules, 1997, foreign nationals intending to consult the public records at the National Archives of India are permitted on the production of letters of introduction from their sponsoring institution and Diplomatic Mission in addition to filling up Form-8.

(c) **1. Application fee for all the courses**

- a) Rupees 100.00 for Indian applicants and applicants from SAARC countries;
- b) US \$ 40.00 for applicants from other foreign countries.

2. Course fee

- a) Rupees 1500.00 for trainees from India and SAARC countries and US \$ 500.00 for trainees from other countries for One Year Diploma course in Archives and Records Management;
- b) Rupees 300.00 for trainees from India and SAARC countries and US \$ 300.00 for trainees from other countries for short term certificate courses of six weeks and eight weeks duration;
- c) Rupees 200.00 for trainees from India and SAARC countries and US \$ 200.00 for trainees from other countries for short term certificate courses of four weeks duration.
- (d) No, Madam.
- (e) Not applicable in view of (d) above.